

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-582(PB)/2018

IN THE MATTER OF:

M/s. Savory Promoters Pvt. Ltd. APPLICANT / PETITIONER
Vs
M/s. Qutab Mercantile Pvt. Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 14.08.2018

Coram:

CHIEF JUSTICE (Rtd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

PRESENTS:

For the Applicant/petitioner: Mr. Hitendra Kr. Nahata and Ms. Ritu Jain,
Advs

For the Respondent: Mr. Bhaskar Vali, Advocate

ORDER

Learned counsel for the respondent states that a copy of the rejoinder has been served on him yesterday and he seeks and is granted time to prepare arguments.

List for arguments on 13.09.2018.

Sdl-

(M.M. KUMAR)
PRESIDENT

Sdl-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

14.08.2018
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